

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.10033 of 2019

(Arising out of OIA-CCESA-SRT-APPEAL-PS-434-435-2018-19 Dated 04/10/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

M/s. Moonlight Tube Industries

.....Appellant

Survey No. 85/6/2/B, Khata No. 1978, Manekpur Road, Near Apar Industries, Kathalwad, Valsad, Gujarat

VERSUS

C.C.E. & S.T., Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat-396191

APPEARANCE:

None appeared for the Appellant

Shri. S. K. Shukla, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 10746 /2020

DATE OF HEARING: 05.03.2020

DATE OF DECISION: 05.03.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**